

**Central Administrative Tribunal
Principal Bench, New Delhi**

R.A. No.144/2015

In

OA 2779/2013

This the 23rd day of March, 2018

Hon'ble Shri Raj Vir Sharma, Member (J)

Hon'ble Shri K.N. Shrivastava, Member (A)

1. Delhi Transport Corporation
I.P. Estate New Delhi -110002

2. The Senior Manager (Personnel)
I.P. Estate New Delhi -110002

3. The Depot Manager
Rohini-3 Depot
DTC, New Delhi-110085

...Review Applicants

(By Advocate: Ms. Mona Sinha with Sh. Bhaskar Chhakar
for Ms. Ruchira Gupta)

Versus

Aman Verma
S/o Sh. Shripal Verma
R/o G-557, Shakurpur, New Delhi. ... Respondents
(By Advocate: None)

Order (oral)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the Review Applicant. Learned counsel for the review applicant submitted that since applicant was a contractual employee, there is an error apparent on the face of the record. We have perused our judgment passed in the O.A. no. 2779/2013 in which all arguments placed before us by the applicant have been considered by this Tribunal. This plea is not open to the applicant in the R.A., the scope of RA is very limited. Therefore, we find that there is no error apparent on the face of the record. R.A. is accordingly dismissed.

**(K.N. Shrivastava)
Member (A)**

**(Raj Vir Sharma)
Member (J)**